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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 162/9/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017**

Name of the Company: Himalaya Trans-Logistic Pvt Ltd
V/s.
EPP Composites Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VAPBHAVI PARIKH	ADVOCATE	APPLICANT	
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2.

ORDER


Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/Petitioner.
None present for Respondents.

Registry not issued notice to Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Registry is directed to serve notice of date of hearing along with copy of this order
under acknowledgement.

List the matter on 30.11.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 22nd day of November, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**